STATUORY RESOLUTION SEEKING APPROVAL OF OF CONTINUANCE OF PRESIDENT'S PROCLAMATION UNDER ARTICLE 356 IN RELATION TO PUNJAB—Contd.

श्री धर्मपाल (जम्मू और कश्मीर) : उपसभापति महोदया, 3 मार्च, 10 मार्च और अप्रैल के दूसरे हफ्ते में जम्मू-कश्मीर में भी प्लान बन रहे थे तोड़-फोड़ के ये बताते थे कि पाकिस्तान से ट्रेनिंग लेकर युवक वहां से यहां आकर तोड़-फाड़ की कार्यवाहियां कर रहे हैं, तो मैंने यह भी बताया था कि रमजान और ईद के पास ये ऐक्टिविटीज स्टेप अप करेंगे।

महोदया हमें उम्मीद यह थी कि बेनजीर भुट्टो की रेजीम में हालात सुधरेंगे और हमारे प्रधान मंत्री जी का जो दौरा हुआ पाकिस्तान का, वह कामयाब हुआ और पाकिस्तान के प्रधान मंत्री ने आश्वासन भी दिया था कि पंजाब में जो टेरोरिज्म को मदद कर रहे हैं, वह बंद होगा, लेकिन जम्मू-कश्मीर में हालात ये हैं कि वहां लोग ट्रेनिंग लेकर आ रहे हैं, वहां बराबर हो रहे हैं, तो जैसा मैंने कहा था कि वहां जो प्लान बन रहे हैं उसमें से एक का नाम है अबू-जहाब, उसका फेज वन और फेज टू है, अल बदर फस्ट फेज कहलाता है वह रमजान के पहले चलता था। उसमें बम विस्फोट करके लोगों में खौफ पैदा किया जाये, वह उसका काम है। अल बदर सैकिंड जो है उससे उनकी मुराद यह है कि बड़े-बड़े सिविल सर्वेंस को या नेशनल कांग्रेस के बड़े बड़े लीडरों की हत्या करने और खौफ और हरास पैदा करना। इस सिलसिले में पहले भी मैंने वार्न किया था कि मरकजी सरकार अपनी एजेन्सियों को वहां सतर्क करे और बारामूला से, उड़ी से, पोलिसिंग वहां पर की जाए ताकि रात में जो वहां आते जाते हैं उन पर निगरानी रखी जा सके, इस सिलसिले में मरकजी हुकूमत और होम मिनिस्ट्री ने इक्तदामात लिए, उन्होंने हमारे चीफ मिनिस्टर से, चीफ सेक्रेटरी और बाकी अधिकारियों से बातचीत की और अधिकारियों ने एक प्लान आफ एक्शन बनाया, लेकिन यह देख लीजिए कि 7 तारीख को ईद होती है और 8 तारीख को चार बम चलते हैं, दो बम श्रीनगर में और दो अनंतनाग में। एक तो श्रीनगर में डिप्टी कमिश्नर श्रीनगर का रेसिडेंस है और उनके मकान की दीवार गिरती है, बिल्डिंग को नुकसान होता है। दूसरा अनंतनाग में बम पुलिस स्टेशन की जगह पर पड़ता है और बिल्डिंग को नुकसान पहुंचता है। दूसरा मोबाइल मजिस्ट्रेट के पास पड़ता है, यह तो आज का वाकया है। कल ही लाल बाग में जो बड़ी मशहूर जगह है और श्रीनगर का दिल है, वहां डबल डेकर बस जो ट्रांसपोर्ट कारपोरेशन की थी, उसके पास बम फटता है। एक आदमी जो मुलाजिम था मर गया और 6 लोग जख्मी हो गये। खुशी की बात यह है कि, डवलपमेंट यह हुआ कि ईद के दिन हजरतबल में हमारे चीफ मिनिस्टर डा. फारूख अब्दुल्ला ने बड़ी सख्ती से बात कही है, लोगों से कहा है कि हम इस मामले को पूरी तरह से निपटेंगे, बुलेट फार बुलेट से निपटेंगे और घरों की तलाशी लेंगे। लोगों को वार्न किया। उन्होंने बन्द का काल दिया और कहा कि 11 मई को से चार दिन तक बंद रखेंगे। इसमें एक तो कश्मीर लिबरेशन फ्रंट और दूसरा पीपुल्स लीग पार्टी शामिल है। वह चाहते हैं कि 11 मई से हड़ताल हो इसलिए लोगों को डरा-धमका रहे हैं और इधर से सरकार भी बहुत सतर्क है। इन सब हालात को मद्दे नजर रखना होगा। इसके साथ लंदन में जो मीटिंग हुई थी जिसमें जगजीतसिंह चौहान ने खालिस्तान की बात कही थी वहां मुजाहिदीन भी थे, काश्मीर लिबरेशन फ्रंट और दूसरे लोग इसमें शामिल थे। होम मिनिस्ट्री ने इसको देखना है ताकि ऐसा वाक्या न हो। अब टूरिस्ट का सीजन आने वाला है। 8-10 लाख टूरिस्ट वहां आयेंगे। उनका माहौल खराब न हो इसको होम मिनिस्ट्री ने देखना है। छोटे दुकानदार, हाउस बोट वाले, होटल वाले और आम जनता की इकोनोमी दरहम-बरहम हो जाएगी अगर इस माहौल को सख्ती के साथ नहीं निपटा गया। होम मिनिस्टर

(श्री धर्मपाल)

साहब मौजूद हैं मैं उनकी तवज्जो इस तरफ दिलाऊंगा कि जम्मू-कश्मीर सरकार को मदद करें क्योंकि वह हर लिहाज से इंटेलीजेंट है ऐसे मामलों में सलाह देने में। शुक्रिया।

THE DEPUTY CHAIRMAN : I have got only 13 minutes for six people. The names are listed here. They are : Mr. Gurudas Das Gupta, Mr. Jagjit Singh Aurora, Dr. Nagen Saikia, Prof. Sourendra Bhattacharjee, Mr. Ram Awadhesh Singh and Mr. Chitta Basu. Now you decide who wants to speak because we have to abide by the time.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M. M. JACOB) Madam, the same Punjab issue is coming up in another Bill. That is why you suggested yesterday that it can be divided into two parts, and some Members can speak on the other half.

THE DEPUTY CHAIRMAN : Exactly. We have six names and 13 minutes. We are having a two-hour discussion on another Bill on Punjab issue.

SHRI GURUDAS DAS GUPTA (West Bengal) : Madam, may I submit that yesterday you had allotted two hours for the discussion ? Unfortunately, you were not here but the Chair had allowed the discussion to continue much more than that...

THE DEPUTY CHAIRMAN : No, no.

SHRI GURUDAS DAS GUPTA : Madam, let me finish. And the people representing the party had taken time much more than allotted to them. Yesterday the Chair had not been enforcing the discipline as you seem to be enforcing at the moment. Therefore, if you ask us not to speak, well, I cannot speak..

THE DEPUTY CHAIRMAN : No, no. I am not saying that.

SHRI H. HANUMANTHAPPA (Karnataka) : Chair did not allow. But the Members forced themselves by interruptions. And I am sorry, Mr. Gurudas Das Gupta is coming with such a charge against the Chair. I am so sorry. Every time the Chair wants to discipline. But it is the Members who violate it. Why do you forget it ?

SHRI GURUDAS DAS GUPTA : Madam, I am not charging the Chair. I am only praising the Chair. I am olny reminding you that since he had been in a relaxing mood, I do not know why you are taking to such a strong measure.

THE DEPUTY CHAIRMAN : No, no. I am not taking to a strong thing, I hardly ever do that. I allow the Members to speak. It is their right to speak. But sometimes we have to abide by time. And Chair has to abide by certain rules and you have to abide by certain rules. What I am suggesting is that there are six people and 13 minutes are there and it is much better that you decide that three of you speak this time and three of you speak on the other discussion which is coming on Punjab so that all of you can have a meaningful discussion. Yours is only 13 minutes. And Mr. Aladi Aruna, you have got only three minutes. Ia have called your name and you were not here. There are only three minutes.

SHRI ALADI ARUNA *alias* V. ARUNACHALAM (Tamil Nadu) How can it be ?

THE DEPUTY CHAIRMAN : I cannot help it. It is your party's time.

SHRI ALADI ARUNA *alias* V. ARUNACHALAM : Madam, I strongly oppose the further imposition of the President's Rule in Punjab for another six months under article 356 of the Constitution. It is needless to explain to this House how article 356 is abused by this Government. So, it is one more black chapter in the history of our Parliament that we are imposing the President's rule in Punjab. Madam, the crucial point for the consideration of this House is that while most of the Members from the Opposition are demanding restoration of popular Government in Punjab, but on behalf of the Treasury benches this demand is being strongly opposed by saying that there is no opportunity to create a stable Government. Is there any provision in our Constitution which provides for not holding elections if the assessment of the Governor is to the effect that there is no possibility of forming a stable Government. Madam, the Governor has stated that the situation is very ripe to hold the Panchayat elections. If the situation is very comfortable to hold Panchayat elections, what is the difficulty in holding elections to the State Legislature ? More than that, Governor Ray has stated on March 20 in Amritsar that Parliamentary poll will be held in Punjab along with the other States in the country. He has stated that there is an opportunity to hold Parliamentary elections in the State. So, we can conduct Parliament elections, we can conduct Panchayat elections in Punjab, but not elections to the State Legislature. It is a peculiar argument advanced by the Treasury Benches.

Then, aother controversial issue is the Aannadpur Sahib Resolution, where it is a matter of dispute whether the Resolution is against the national unity of the country. But it is quite obvious to say that the Government has accepted the interpretation of the Anandpur Sahib Resolution. That is why it was referred to the Sarkaria Commission, number one. Number two, another important point for the consideration of this House is that during the freedom struggle, the Congress Party assured the nation that it would frame the Constitution of a true federal character and it is in the Alipore Congress Resolution which was passed to that effect. So, my point is whether the Anandpur Sahib Resolution is in consonance with the latter and spirit of the Resolution passed by the Congress during the freedom struggle.

SHRI M. M. JACOB : Are you supporting the Anandpur Sahib Resolution ?

SHRI ALADI ARUNA *alias* V. ARUNACHALAM : That is a different issue. What they are advocating now is what was advocated by you, and supported by you during the freedom struggle. I am not against the Resolution. I am free and frank and fearaless in my opinion. I am not against the Resolution. When you adovcated true federalism, when you advocated some power only to the Centre and rest of the power to the States, nobody doubted your integrity, nobody raised the voice by saying that you are against the national unity. But when other political agency comes with a proposal of true federal charactor for this country, you simply dub that agency by saying that it is anti-national, it is against the unity of the country,ti is against the interests of the country. So, you approach the problem with party interest, not with national interests, that is my allegation. Therefore, I appeal to the Cir that first the Government must come forward to hold elections to the State Legislature.

[Shri Aladi Aruna *alias* V. Arunachalam]

Madam, what do we see during the freedom struggle ? After the last movement, after the Quit India movement, the Congress Party took steps to isolate the Muslims. What I find now is that we are creating communal hatred against the Sikhs. That is why unfortunately the United States Congress has discussed about the human rights violation in Punjab in their Congress. So, the credibility and image of this country has been undermined at the international level. You cannot allow such things to happen in the future. Otherwise the fair name of this country will be seriously damaged. Therefore, I appeal to the Government, whatever your package, it has not given fruitful results. Why have you not come forward with political findings, to find solution politically ?

You are giving so many packages and deals to de-accelerate the situation but it has not given the results only because so far you have not given any political solution. I appeal to the Government, firstly, that there must be elections for restoration of a popular Government in the State, and secondly, the Government must come forward with a political proposal to ease the situation. With these words, I conclude.

SHRI VISHWA BANDHU GUPTA (Delhi) : Madam, the latest initiative of the Government and the steps like release of Jodhpur detenus, lifting of restrictions on foreigners' visit to Punjab, and withdrawal of Government's special powers under the National Security Act and how they will help in the strategy for normalising the political process in the State, have been mentioned by the hon. Minister. Though the first set of measures has received general approval, some of the subsequent developments, frankly, have puzzled some of the people of different shades of opinion. The foremost question is, what next ? We would like to know what other measures the Government is going to take to solve the situation as it stands today, which is a complex situation.

However, one of the questions on the problem, which we have to address ourselves and answer, is the persistent comment made that it itself created, through a series of manoeuvres, dissensions in the Akali ranks, through which it can maintain its hold on the Punjab situation. One may argue that Akali leaders are notorious for their in-fighting and disunity at all times and even in the face of this crisis. However, that by itself cannot be the total answer. If it is that the Government will have to prove it to the satisfaction of all, including the most reasonable and moderate constructive sections of our society, some contrary actions have been taken by various political parties. It is here that I would like to mention what my hon. friends from the other side have again and again said about the Anandpur Sahib Resolution. Even today, there is no clear stand taken by the opposition political parties on where they stand with regard to the Anandpur Sahib Resolution. They talk about it but they have not enunciated any specific clear-cut position with regard to their stand as far as this is concerned. I need not elaborate on many other issues about campaign against the militants or the terrorists, the allegation of counter-terriorism, the people's cooperation or non-cooperation with the authorities in the countryside. One point that I would like to say is, I think the press has, by and large taken the most sympathetic view of the Government's predicament in Punjab. It has genuinely tried to understand and has been willing to play a constructive role in helping to solve the problem and come with a solution on the most vexatious

issue which has distorted the functioning and smooth progress not only of the State but of the whole country, with its tragedies and its triumphs. It is in the light of this background that I propose to the Government that a fresh intensive media offensive should be made by the Government. Political parties as well as voluntary agencies could educate the people of the State to face terrorism in the State. I do not see how in the present situation, there is any other solution to Punjab problem except to extend the continuance in force of the Proclamation in this regard for another period of six months. I, therefore, recommend to the Government and to the House that this be extended for another six months. Thank you.

THE DEPUTY CHAIRMAN: Mr. Gurudas Das Gupta. I request that please confine yourself to five minute.

SHRI GURUDAS DAS GUPTA : Madam, there could not have been a better occasion as it is today for having a discussion on Punjab, because I would like to inform the House that today thousands of people from Punjab have arrived in the city of Delhi and they are courting arrest, protesting against the Government's policy of inaction and, at the same time, demanding initiative from the Government for an early political settlement in Punjab. Madam, the Communists, while fighting terrorism more than anybody else on the soil of Punjab and while opposing downright the Anandpur Sahib Resolution because that is a piece of political document which seeks to weaken the national unity of the country, are extremely critical of the way the Prime Minister, Mr. Rajiv Gandhi, is handling the Punjab issue.

We believe this is a policy of inaction. This is a policy which seeks to compromise with a section wich is having links with the terrorists. This is a policy which refuses to take the help of the people and build up people's response. This is a policy which refuses to punish the culprits who are responsible for the massacre in Delhi on the day after Mrs. Gandhi was murdered. This is a policy which refuses to expedite the trial of the Jodhpur detenus. I hope Mr. Buta Singh has not forgotten the name of Mr. Sajjan Kumar. Mr. Sajjan Kumar's name appears very much in the F.I.R., but no action has been taken as yet against him. The reason may be that he belongs to the party to which Mr. Buta Singh also belongs.

Therefore, the extension of President's Rule has become a routine affair of a Government that has miserably failed. The extension of President's Rule, in my opinion, is a act of total cowardice because the Government is afraid of facing the terrorists with the people's help and people's initiative and not by relying on the military, para-military, police and other repressive organs of the State. Madam, the history of President's Rule in Punjab is a history of non-performance and a history of seeking to keep Punjab boiling so that the heat generated in Punjab can help the ruling party to melt its ice in other parts of the country. Therefore, it is a question of getting political dividend out of the present situation in Punjab.

Mr. Chidambaram who was present yesterday delivered a learned lecture on why President's Rule should be continued in Punjab. His argument was that to have strong and committe administration the President's Rule is to be continued. If, to have a committed administration, President's Rule is to be imposed, why don't you do the same thing in the case of Bihar and U.P. ? The point is, commit-

[Shri Gurudas Das Gupta]

ment to what philosophy ? If it is a commitment for carrying out genuine pro-people policies and if it is a commitment for genuine social welfare, I suppose the Government apparatus suffers from a lack of commitment everywhere.

Mr. Chidambaram yesterday pleaded for continuance of President's Rule because that was necessary so that the States and the Centre can work together. Precisely, that is the complaint of Mr. Buta Singh and his colleagues against the Opposition Governments. This can very well be the reason for dismantling the Governments in West Bengal, Assam and other places. We have been told by the Minister of State that murder and terrorism have declined. But he argued for extension of President's Rule because he said that criminal activities have increased. If the menace of criminal activities can taken to be the reason for extension of President's Rule, what is Mr. Buta Singh's prescription for Delhi because Delhi has of late become the happy hunting-ground for the criminals in the country ? Delhi is always called 'the den of criminals'.

In my opinion, dismissal of the Barnala Government and imposition of President's Rule in Punjab has been totally counter-productive because it has helped the extremist trend in Akali politics to grow and it has helped the middle-roaders to get isolated from the mainstream. If the statistics reveal any truth, according to the statistics the real truth is that violence in Punjab cannot be curbed by violating democratic principles. In these two years 3076 people were murdered. You had suspended Barnala because 76 people were murdered but in the last 9 months hundred people per month were killed by the terrorists—so, if statistics give you any satisfaction, the truth is that democracy is the only weapon with which you can fight terrorism, not by relying on police. I plead with the Government to take a definite stand, to come out of the shell of inaction and vacillation and seeking to compromise with that section who are harbouring links with terrorists. A Parliamentary Cabinet Sub-Committee cannot be the panacea, we need an all-party meeting, we need national consensus, we need building up of peoples initiative in Punjab. Therefore, Madam, I plead with the Government for immediate implementation of the Longowal treaty. I believe some of our friends on this side of the House should also spell out their opinion. It is essential that the Government in Haryana cooperates to settle the problem in Punjab. The Government in Haryana must spell out its stand on Chandigarh and on some other issues.

Madam, I believe that the killers of Sikhs in Delhi must be brought to book. I feel that there should not be any bargain with the people who are having links with the terrorists. I plead that popular squads should be set up in Punjab so that peoples resistance can be built up.

Lastly, I want the Government to tell Mrs. Bhutto, the newly elected Prime Minister of Pakistan, that continued support by Pakistan to terrorists not only spoils the relationship between the two countries but, in my opinion, is non-fulfilment of the promise that she had given before coming to power.

SARDAR JAGJIT SINGH AURORA (Punjab) : Madam Deputy Chairman, I rise to oppose the Resolution for the continuation of President's rule for another six months in Punjab. In the last two years of President's rule the people of Punjab have been going through

bloodbaths of increasing dimensions. Admittedly, the situation today is such that immediately a democratic system cannot come into being, but the prolongation of the President's rule for another six months is not likely to alter the existing unsatisfactory situation, it may worsen it. Even at the expense of being criticised for having a mind uninformed by facts and unenlightened by discussions by the hon. Minister of State in the Ministry of Home Affairs, who not so long ago displayed his masterly knowledge and ability to correctly appreciate the situation in his own home State by getting his party a drubbing in the recent election, I have to state that his ability to assess the situation in Punjab suffers from a colonial mentality, insensitive, dogmatic and imperialistic. No wonder, the Government at the Centre is now referred to as Delhi darbar, smug and lost in its own yojnas which look grand on paper but rarely work in practice. To fight terrorism you have to win the hearts and minds of the people and not just kill terrorists. By using massive suppressive measures against the common man, you are not winning the battle of terrorism. Fight the terrorists by all means, but do not commit atrocities against innocent people, do not publicly humiliate them and blame them for your own failures. The law-enforcing instrument has to be fine-tuned and made receptive and sensitive to win the confidence of the people. In this regard the Government has totally failed either because of incompetence or because politically it is not desirable. Bullying and brutalizing cannot mend or assuage hurt hearts and injured minds. In fact, this is the main cause why the terrorists still continue to get new entrants.

While introducing the Resolution, the Minister of State for Home Affairs said that now the majority of the terrorists were criminals or anti-social elements like drug traffickers, extortionists and so on. If it is so, is it right then to treat the poor villager so shabbily even when he is not involved ? There is a crying need to change the present policy at this stage.

At this stage I may refer to a *Shahid* conference held at Umranangal on 8th of May, day before yesterday, to coincide with the second death anniversary of Sardar Jivan Singh Umranangal's son. It would be of interest to all of us to know what Sardar Umranangal advised the Government, keeping in mind that he has been opposing the terrorists with missionary zeal. He said that the Centre and the misguided youth should adopt a conciliatory approach. He also went on to say that unless the Centre is sincere, this problem will remain alive. Neither can the bullets of terrorists silence the democratic forces nor can State repression end terrorism. He also said that the Opposition parties should demand the release of Sardar Parkash Singh Badal. This conference was attended by Shri Devi Lal, Shri Ribeiro, Shri Agnivesh, Dr. Baldev Prakash and Sardar Surjeet Singh Barnala, among others. No one can blame Sardar Umranangal to be pro-terrorist. So I request the Government to take heed.

The honourable Member, Shri Hanspalji, has blamed the Akali leaders for not coming together and for laying down certain pre-condition before they are ready to come to the conference table. Most of these pre-conditions are the same as initiated by the honourable Member, Shri Yashwant Sinha, on behalf of the Janata Dal party, and I totally endorse them.

SHRI HARVENDRA SINGH HANSPAL (Punjab) : There is only one condition. Are you ready for that ? ... (*Interruptions*)

SARDAR JAGJIT S NGH AURORA : There are four conditions... (*Interruptions*)... You may please consult the text or, if you like, I can read it out now, There are four conditions...(*Interruptions*)..

I am right in saying that a very good opportunity exists now to get the Akali leaders together, but the Government is keeping both Sardar rakash Singh Badal and Sardar Gurcharan Singh Tohra incarcerated, without any valid reason.

Now that phase two of the deep-seated conspiracy to destabilize the country has been started and, of course, it is unlikely to expect that Simranjit Singh Mann will be available for a long time, if at all, would it be wrong in thinking that deliberately circumstances have been created to prevent the Akali leaders from getting together at this crucial stage. There are also rumours —wild or generated, I cannot say—that the Manjit Singh Sandhu faction of the All India Sikh students Federation together with the Damdami Taksal is being encouraged to form a new Akali Dal to oppose the existing one. Can it lead to a satisfactory solution of the Punjab problem ?

Finally, if you are convinced that the Akali leaders are niether sincere in solving the Punjab problem nor are they capable of getting together, why not call their bluff ? Accept their demands or pre-conditions, and let the people see for themselves who is sincere and who is insincere.

Unfortunately, the Cntral Government's record on Punjab so far has been nothing but deplorable. The Government has very little. credibility left. Its sincerity is greatly in doubt. What adds to to these doubts is the Governor's statement recently that President's rule cannot be lifted till after the general elections.

Then we have to introduce panchayat elections by stages: I suppose that will mean another six months. May I say that possibly a more realistic deduction from all this is that the Centre is not interested in solving this problem at this stage ? These cosmetic steps are being taken with an eye to the coming election. If the Government is really interested and the situation is well under control, not more than three months should be required to hold the State election and to re-establish a democratic government in the State.

I end by reiterating that settling the Punjab problem even partially can take place only when we get rid of this dictatorial regime which has no regard for the suffering of innocent people and human, rights. I, therefore, oppose the present Resolution strongly, and It do hope and pray that the next general election will provide deliverance for Punjab.

Thank You.

DR. NAGAN SAIKIA (Assam); Madam Deputy Chairman, I would like to associate with Jaswant Singhji and other speakers who voiced against the imposition ofPresident's rule in Punjab.On previous occasions also I voiced on my own behalf and on behalf of my party, the A.G.P., against the imposition of President's rule in Punjab.

In Punjab, time and again, President's rule is being extended. You cannot rule a State with bullets only. You cannot have a solution of the Punjab problem in this way, by extending President's rule one term after another. It should also be remembered that it was the ruling party at the Centre which created Bhindranwale in Punjab. Now it has boomeranged. In other States

also there are so many examples of how even the Central Government is inciting some insurgencies in other States too, like Bodo.

A popular government should be set up in Punjab through democratic means. That is the only way to have a solution to the Punjab problem. Therefore, I oppose the extension of President's rule in Punjab.

SHRI DHARANIDHAR BASUMATARI (Assam) : Madam, I want to say just one word. He talked about Assam. I strongly oppose it.

गृह मंत्री (श्री बूटा सिंह) : आदरणीय उपसभापति महोदया, पंजाब में राष्ट्रपति शासन की अवधि बढ़ाने के लिए जो प्रस्ताव सदन के सामने है उसके ऊपर मान्यवर सदस्यों ने अपने-अपने विचार व्यक्त किए। महोदया, सबसे पहले मैं यह स्पष्ट करना चाहता हूं कि हम भी इस बात के पक्ष में नहीं हैं कि देश के किसी भी प्रांत में राष्ट्रपति शासन लागू किया जाए, परन्तु यह किसी भी प्रांत की परिस्थिति के ऊपर हमारे देश के निर्माताओं ने संविधान का निर्माण करते हुये इस बात का प्रावधान इसलिए रखा कि यदि संवैधानिक ढांचा किसी प्रांत में चलने मे असफल हो जाये तो आर्टिकल 356 का प्रावधान किया गया।

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश): यदि जरूरत पड़े तो संविधान भी बदल दिया जाए ?

THE DEPUTY CHAIRMAN : Please. I would request the hon. Members not to interrupt the Minister. The convention is when the Minister replies, you should not interrupt. It is a very humble request on the part of the Chair for the Members of this House. (*Interruptions*).

SHRI BUTA SINGH : The Home Mnister does not need your protection. महोदया वैसे आपसे एक निवेदन करूं कि यह छेड़छाड़ मुझे बड़ी पसंद आती है ।

श्री एन० के० पी० साल्वे (महाराष्ट्र) : मैडम, होम मिनिस्टर कल यहां नहीं थे, माननीय सदस्य जोरों-जोरों से मांग कर रहे थे कि एक राज्य की सरकार बर्खास्त करो और वहां राष्ट्रपति का शासन लगाओ, त्रिपुरा के लिए तो उनकी तरफ से मैं आपको कहना चाहता हूं कि ... (**व्यवधान**) . . .आपने कल यही बोला, आप लोगों ने कल यही बोला। रिकार्ड देख लीजियेगा कि त्रिपुरा में राष्ट्रपति शासन लगाओ। दिक्कत क्या है, महोदया . . .

(व्यवधान)

SHRI GURUDAS DAS GUPTA : Madam, it is absolutely untrue. Nobody from this side demanded President's rule in Tripura. We don't want President's rule. We want you to hold elections.

SHRI PARVATHANENI UPENDRA (Andhra Pradesh) : We wanted the Tripura Government to be pulled up and the Home Minister should take up this matter. That is all we demanded. Nothing else.

SHRI N. K. P. SALVE : They wanted the Government to be pulled out, Madam.

SHRI PARVATHANENI UPENDRA : We said "pull up". Your party is there.

THE DEPUTY CHAIRMAN : You decide whether it is "pulled up" or "pulled out" or "pulled in" or whatever it is.

श्री बूटा सिंह : महोदया, मान्यवर सदस्यों ने यह कहा है कि धारा 356 का दुरुपयोग हुआ और तकरीबन-तकरीबन

[श्री बूटा सिंह]

जब भी कभी देश के सामने यह परिस्थिति उत्पन्न हुई किसी प्रांत में और धारा 356 के ऊपर हमें कार्रवाई करनी पड़ी तो उसमें प्रतिक्रम यही मिला जो कि चाहे किसी भी प्रांत में हुआ हो, मान्यवर सदस्य हमेशा एक ही आरोप लगाते हैं कि जहां कहीं कांग्रेस की सरकार नहीं है वहीं यह किया गया। यह सही नहीं है। तथ्य यह है कि जहां कभी भी परिस्थिति उत्पन्न हुई हालात ऐसे बन गए कि वहां के राज्यपाल महोदय को यह लगा, अनुभव किया कि यहां पर संवैधानिक ढांचा नहीं चल रहा है तो उसमें उसकी सिफारिश की जो कि संविधान के अन्तर्गत है। प्रेसीडेंट रूल संविधान के बाहर नहीं। यह संविधान का दिया हुआ ही एक प्रावधान है जिसके ऊपर हमें अमल करना पड़ा। अभी मालवीय जी बड़े जोर-शोर से मुझे कह रहे थे कि हम लोग यही करते हैं। श्रीमान्, हम तो परिस्थितियों को देख कर करते हैं, मगर जनता पार्टी के वक्त एक ही कलम से 9 राज्यों की सरकारों को बर्खास्त किया गया जबकि परिस्थिति नहीं थी, खाली राजनैतिक मन्तव्य को सिद्ध करने के लिए किया गया।

श्री एन० के० पी० साल्वे : कौन सा आर्टिकल था ?

श्री बूटा सिंह : उस वक्त एक ही आर्टिकल था, वह आर्टिकल था कि जितनी भी कांग्रेस सरकारें इस वक्त स्थित हैं उन सबको बर्खास्त कर दिया जाए, कोई दूसरी दलील उनके सामने नहीं थी। हमने तो कभी ऐसे नहीं किया।

श्री सत्य प्रकाश मालवीय : आपने 1980 में जनता पार्टी को फालो किया।

श्री बूटा सिंह : आज मुझे यह कहना होगा कि वह भी आपके ही बड़े-बड़े नेताओं ने किया। उस वक्त के प्रधान मंत्री श्री मोरारजी का बयान आपको मालूम है ? जब उन्हें सत्ता से दूर किया गया, वह जनता पार्टी के ही एक गुट ने किया तो उन्होंने बयान दिया था कि शुक्र है भगवान का कि आज मैं प्रधान मंत्री पद से अलहदा हो गया हूं क्योंकि मेरी केबिनेट में जितने बैठे हुए थे, वह सब चोर थे। यह मोरारजी देसाई ने आपके ही नेताओं के बारे में कहा था जिनके नाम पर आप जनता पार्टी चला रहे थे। अब यदि कर्नाटक सरकार के बारे में हम इनके राज ऋषि श्री निजलिंगप्पा जी का बयान पढ़ कर सुनायें, तो इन्हें अच्छा नहीं लगता है। उन्होंने कहा था कि यह सरकार तो एक साल पहले बर्खास्त होनी चाहिए थी। एक साल क्यों लेट किया।

श्री सत्य प्रकाश मालवीय: श्री निजलिंगप्पा ने कहा था कि कोई भी पार्टी देश में नहीं है जोकि सरकार चला सके।

श्री बूटा सिंह : उन्होंने कहा था कि एक साल पहले बिस्तरा गोल कर देना चाहिये था। एक साल तक क्यों इस सरकार को चलने दिया।

SHRI K. G. MAHESWARAPPA (Karnataka) : Mr. Nijalingappa said about Congress also.

श्री बूटा सिंह : महोदया, यह बात कहने से पहले मान्यवर सांसदों को अपने ही नेताओं के बयान पढ़ना चाहियें।

खैर, आज हम पंजाब की बात कर रहे हैं जहां की स्थिति बहुत गंभीर है वहां की परिस्थिति को देख कर कोई भी सांसद चाहे विपक्ष के हों या सत्ता पक्ष के हों, यह नहीं कह सकता कि वहां की स्थिति साधारण है। हम तो चाहते हैं कि वहां लोकतांत्रिक ढांचा बने। लोगों को मौका दिया जाए कि वे अपनी सरकार का का चयन करें। 1985 में हमारे देश के महान नेता श्री राजीव गांधी जी ने ऐसी ही सरकार का चयन करने के लिए एक बहुत ही बड़ा कदम उठाया। जब 1985 में एसेंबली के चुनाव की बात चली तो आपको याद होगा कि इसी सदन में दे के बड़े-बड़े नेताओं ने और सदन के बाहर

विपक्ष के बड़े-बड़े नेताओं ने कहा था कि चुनाव नहीं होने चाहिये । पंजाब का वातावरण बहुत खराब है । उस वक्त उन्होंने इतने हौसले का कदम लिया कि वहां इलेक्शन हुए । पार्टी के हित को सामने नहीं रखा गया, देश के हित को, पंजाब के हित को और पंजाब के लोगों के हित को सामने रख कर एसेंबली का चयन किया गया । वहां की सरकार बनी, कांग्रेस की सरकार तो नहीं बनी । यह नहीं कह सकते कि हमने वह एसेंबली इलेक्शन इसलिए कराए थे, जैसा कि अभी जनरल अरोड़ा साहब ने कहा था कि "आय ओन इलेक्शन", उस वक्त तो हमारे "आय ओन इलेक्शन नहीं थे हमारे सामने और न ही आज हैं । हमारे सामने केवल एक मुद्दा होता है कि देश का भला हो, प्रांत का भला हो और देशवासियों का भला हो । इसी चीज को सामने रख कर हमेशा यह फैसला लिया जाता है कि जहां कहीं चुनाव संभव हो तो वहां चुनाव कराये जाये एसेंबली बने और सरकार बने अभी-अभी श्री अलादी अरुण साहब ने कहा कि बरनाला सरकार को बर्खास्त कर हमने बहुत बड़ा गुनाह किया । महोदय, केन्द्र सरकार की ओर से बरनाला सरकार को जिस तरह से साथ दिया गया, उसकी भी कोई मिसाल नहीं है । स्वयं उनकी पार्टी छोड़ गयी, बहुत- से लोग छोड़ गये और उनकी मैजोरिटी खतरे में पड़ गयी फिर भी देश के हित में, पंजाब के हित में हमने सोचा कि यह बेहतर होगा लोगों की चुनी हुई सरकार खुद वहां की परिस्थितियों का सामना करे । परन्तु जैसे-जैसे हालात हाथ से निकलते गये, हमने और राज्यपाल जी ने अपनी उस वक्त की रिपोर्ट में स्पष्ट कहा है कि कैसे आतंकवादियों और देश के शत्रुओं को बढ़ावा मिल रहा है । वह रिपोर्ट इस सदन के सामने पेश की गई थी । अच्छे-अच्छे "वैल-प्लेस्ड" लोग जो सरकार में थे या सरकार के समर्थक थे सत्ताधारी पार्टी के वह कैसे आतंकवादियों को शह दे रहे थे, कैसे उनका साथ दे रहे थे । जिस घटना में बहुत से लोग मारे गये, उसी घटना में उस वक्त के एक मंत्री के सहयोगी, उनके स्टाफ का मेंबर इनवाल्व था । इन हालात में यह देखा गया कि इस प्रकार की सरकार के रहते हुये आतंकवादियों को बढ़ावा मिलता है, रिस्पेक्टिबिटी मिलती है । उस वक्त की सरकार सोशल रिफार्मस के नाम से चल रही लहर का मुकाबला नहीं कर पा रही थी । वह सरकार अमृत प्रचार के नाम से चल रही लहर का मुकाबला नहीं कर पा रही थी । महोदय, मैं एक बात स्पष्ट करना चाहता हूं कि हम कभी अमृत प्रचार की लहर का विरोध करने के लिए नहीं कहते हैं । यह उनका एक धार्मिक संचालन है जिसका विरोध नहीं होना चाहिए । मगर उस नाम से क्या हो रहा था ? नौजवान पंजाबियों को इन दो उस वक्त की बात चल रही लहरों के नाम से देश के खिलाफ जोड़ा जा रहा था । एक किस्म की नर्सरी कायम की जा रही थी आतंकवाद की जिसमें इस प्रकार के विचारों का प्रचार हो रहा था । देश के खिलाफ, किसी एक सम्प्रदाय के खिलाफ, पंजाब के टुकड़े करवाने के लिए, देश के विभाजन के लिए एक बहुत बड़ी फौज तैयार की जा रही थी तो ऐसे भयंकर हालत में देश के हित में मुनासिब समझा गया । उस वक्त के राज्यपाल महोदय ने रिपोर्ट की तो बरनाला सरकार को बर्खास्त करना पड़ा और उसके बाद जो अभियान चला देशद्रोही शक्तियों के खिलाफ, तीन-चार साल पुरानी बात । दो तरह के मुद्दे हमारे सामने पेश थे । सबसे पहला मुद्दा यह था कि जो फन्डामेंटलिस्ट टैरेरिज्म के लिए जमीन तैयार कर रहे थे । सोशियल रिफार्म के नाम से, हालत यहां तक पहुंच गई थी कि गांव के बाहर जो सड़क जाती थी, गांव के अंदर, उसके बाहर बकायदा साइन बोर्ड, लिखकर लगा दिए गए थे कि कोई सरकारी कर्मचारी इस गांव में दाखिल नहीं हो सकता, चाहे वह रिवेन्यू की आथारिटीज हों, डेवलपमेंट अथारटीज हों, डिस्ट्रीक्ट एडमिनिस्ट्रेशन हो । तो इस प्रकार की हालात पैदा की गई थी जैसे कि सरकार के रहते हुए भी सरकार को न माना जाए, कानून को न माना जाए और किसी प्रकार का शासन गांव में न जाने

[श्री बूटा सिंह]

पाए । तो ऐसी हालत से निपटने के लिए राष्ट्रपति शासन लागू किया गया। तो यह जो फन्डामेंटलिस्ट टैरेरिज्म बढ़ रहा था पंजाब के गांव-गांव में और दूसरा जो एक निहायत एक्टिव गन रनिंग टैरेरिज्म चल रहा था, ये दो बड़े पहलू पंजाब की परिस्थिति के थे, जिनको सामने रखते हुए राष्ट्रपति शासन वहां लागू करने की जरूरत पड़ी । आज मैं यह बात बड़े गौरव से कह सकता हूं कि जहां तक सवाल है फन्डामेंटलिस्ट टैरेरिज्म का, उसके ऊपर बहुत हद तक हमें कामयाबी मिली है । जनरल अरोड़ा साहब आज बगैर किसी डर के बगैर किसी खतरे के श्री हरमिन्दर साहब के दर्शन कर सकते हैं जो कि उस वक्त संभव नहीं था । आज कोई भी ग्रंथी बिना डर के प्रत्येक गुरुद्वारे में पूजा-पाठ कर सकता है । आज श्री हरमिन्दर साहब में देश के कोने-कोने से लोग जाकर पूर्ण आजादी के साथ, बगैर किसी खतरे के पूजा-पाठ कर सकते हैं ।... (व्यवधान)

श्री एन० के० पी० साल्वे: स्वर्ण मंदिर में ... (व्यवधान)

श्री बूटा सिंह: स्वर्ण मंदिर की ही बात कर रहा हूं, उसी को हरमिन्दर साहब कहते हैं । स्वर्ण मंदिर तो बाद की बात है, उससे पहले नाम तो हरमिन्दर साहब था । दो सिखों के गुरुद्वारे हैं जिनका नाम हरमिन्दर साहब है—एक है श्री हरमिन्दर साहब, अमृतसर और दूसरा है श्री हरमिन्दर साहब पटना— यह दो गुरुद्वारे हैं जिनका नाम हरमिन्दर साहब है । तो आज बगैर खतरे के, बगैर किसी डर के, बगैर किसी खौफ के, अपने बच्चों के साथ कोई भी व्यक्ति वहां जा कर दर्शन कर सकता है । यह एक बड़ा डवलपमैंट है पंजाब में । जो पंजाब की परिस्थिति को जानते हैं ,पंजाब के सामाजिक जीवन को जानते है, वे इसको अच्छी तरह से अनुभव कर सकते हैं कि 5 साल के बाद इस प्रकार का वातावरण पैदा हुआ है । हालात तो ऐसे थे कि वहां का अकाल तख्त का जत्थेदार अपनी सीट पर नहीं बैठ पाया ,महीनों तक वह अपने घर से ही जत्थेदारी चलाता रहा । दूसरे जो गन रनिंग टैरेरिज्म है, जो गोली की चला रहे है, जो मासूम लोगों की हत्यायें कर रहे हैं, उनके ऊपर भी बहुत हद तक काबू है और आज हम कह सकते हैं कि सरहद के साथ लगते हुए तीन जिलों के कुछ हिस्से, जिसमें मुश्किल से चार-पांच तहसीलें आती हैं और उसमें भी जो आज आतंकवाद है, वह बहुत हद तक क्रिमिनल लोगों का आतंकवाद है । उसके अंदर धार्मिक अपील खत्म हो चुकी है उसके अंदर खालिस्तान के नाम से जो आतंकवाद चलता था, वह खत्म हो चुका है, आज बहुत सी हत्यायें जो हो रही हैं, वह उनकी आपसी लड़ाई है; इंटर गैंग फ्यूड है । उसमें जरायमपेशा लोग हैं, जायदाद के लिए या पैसा छीनने के लिए हत्यायें होती हैं । कई किस्म के दुराचारों के लिए, महिलाओं पर दुराचारों के लिए हत्यायें होती हैं । पहले तो यह होता था कि टारगेटेड लोगों को या किसी सम्प्रदाय विशेष के लोगों को हिन्दू धर्म के लोगों को मारा जाता था, पोलिटीशियन की हत्यायें अब तक हो रही हैं मगर उस किस्म की जो सांप्रदायिक टैरोरिजम था वह लगभग खत्म हो गया । आज जो हत्यायें हो रही हैं, उनमें ज्यादातर स्मगलर्स होते हैं । यह जो क्षेत्र है भारत की सीमा से लगता हुआ जिसमें बहुत सा वह हिस्सा है जिसको गोल्डन ट्रायंगल कहते हैं जो दुनिया भर में मशहूर है खासकर नारकोटिक्स और ड्रग्स के लिए और उसी के साथ आर्म्स भी मिल गए हैं बहुत बड़ी मात्रा में पैसा जो स्मगलिंग से पैदा होता है उससे आर्मस खरीदकर पंजाब, जम्मू और कश्मीर क्षेत्र में तोड़ फोड़ की जाती हैं इसलिए दूसरे पहलू पर भी काफी हद तक पंजाब शासन ने, सैन्ट्रल पैरामिलिटरी फोर्सेज ने, सीमा सुरक्षा बल ने काबू पाया है । इसमें जो राजनीतिक दलों ने हिस्सा लिया, पंजाब में आतंकवाद और अलगाववाद को समाप्त करने के लिए, पंजाब के शत्रुओं का मुकाबला करने के लिए, जैसा मैंने पहली बार भी इस सदन में कहा था

जब इस सदन में चर्चा हुई थी, खासकर मार्क्सवादी कम्युनिस्ट पार्टी, कम्युनिस्ट पार्टी ग्राफ इंडिया, कांग्रेस पार्टी जिनके 300 के करीब अच्छे अच्छे नेता एक्स मिनिस्टर, एम० एल० ए०, जिला परिषद् के प्रधान, सर्वप्रमुख, सरपंच इत्यादि लोग मारे गए, ये हमारे देश को जोडने वाले उसकी एकता और अखंडता को कायम रखने वाले ऐसे शहीद हैं जिनका देश हमेशा के लिए ऋणी रहेगा, इस प्रकार की परिस्थिति का मुकबला करने के लिए जो पंजाब में रहते हैं, ऐसी गंभीर परिस्थिति को देखते हुए कोई भी सदन का सदस्य यह कहे कि कोई पार्टी या कांग्रेस पार्टी इलैक्शन पर नजर रख रही है तो मैं समझता हूं कि यह बात शोभा नहीं देती। बडी-बडी गंभीर परिस्थिति है, कांग्रेस पार्टी का हमेंशा ध्येय रहा है कि देश के हित को, प्रान्त के हित को सबसे पहले ध्यान में रखे। इसलिए पंजाब में जो कार्यवाही की जा रही है वह भी इसी आदर्श को सामने रखकर की जा रही है। इसमें पोलिटिकल मोटिवेशन नहीं है। इसलिए प्रधान मंत्री जी ने जो पिछले महीने एक पैकेज ऐनाउसं किया था वह किसी पार्टी या संगठन की प्रेरणा से नहीं किया गया है। वह तो समूचे तौर से पंजाब में कैसे नार्मलसी आए उसे जैसे कि अक्सर कहा जाता है हीलिंग टच देना चाहिए। लोगों की मनों को जीतकर लोगों की भावनाओं को जीतकर हमें कार्यवाही करनी चाहिए। प्रधान मंत्री जी का पैकेज जो था उसमें सबसे बड़ा कदम यही था जिससे लोगों के मनों पर बड़ा अच्छा असर हुआ। प्रधान मंत्री जी ने पैकेज ऐनांउस किया, उसका इंप्लीमैन्टेशन हुआ और आपको याद है कि जितने भी लोग जोधपूर में अंडर ट्रायल थे वे सब छोड़ दिए गए हैं उनमें एक भी व्यक्ति नही है जो जेल में हो...

SHRI GURUDAS DAS GUPTA : Why were you taking so long a time ? Is it not this delay on your part which is making the situation in Punjab more difficult ?

श्री बूटा सिंह : महोदया, किसी भी काम पर अमल करने से पहले यह देखना पडता है कि वहां पर स्थिति क्या है। पंजाब की परिस्थिति के ऊपर नियंत्रण न रखकर यह महसूस किया गया कि उस वक्त उनको रिहा करना ठीक नहीं। जब मौका आया, यह महसूस किया गया कि इनको रिहा करने से स्थिति बिगडगी नहीं, तो रिहा किया गया ... महोदया, मैंने जैसे पहले कहा बहुत गम्भीर प्रश्न है। ऐसा नहीं है कि विम्स एण्ड फैंसीज में फैसला लिया जाए। ऐन वक्त पर यह फैसला लिया गया।

1.00 P.M.

SHRI GURUDAS DAS GUPTA : Why are you taking so much time ?... (*Interruption*) ...Let him answer this. It is unusual, it is absolutely unusual on the part of the Government, Madam, to take so much time, to prolong it like this. You are only, contributing to terrorism...(*Interruptions*)

श्री बूटा सिंह : ऐन वक्त पर यह फैसला लिया गया और फैसले की कामयाबी इससे साबित होती है कि पहले बरनाला साहब ने ऐसे फैसले लिए थे, हजारों लोगों को छोड दिया था लेकिन उसमें से कई फिर से वापस आतंकवादी गैंग में चले गय बल्कि बरनाला सरकार के लिए सिरदर्द हो गये और आज मैं दावे के साथ कह सकता हूं कि अंडर-ट्रायल में से हमें कोई भी सूचना ऐसी नहीं आयी कि उनमें से कोई आतंकवादियों में जाकर बैठ गया हो। उनमें शामिल हो गया हो। इसलिए परिस्थिति ऐसी हुई। यदि यह परिस्थिति पंजाब में न होती तो इन लोगों को रिहा करने

[श्री बूटा सिंह]

का खतरा हो सकता था। इसलिए मौके पर इनको रिहा किया गया था। इस तरह से पंजाब में प्रधान मंत्री जी ने जो फैसले किए उनका स्वागत पंजाब की समूची जनता ने किया, सिख समुदाय ने किया और पंजाब के पर जोके प्रतिबंध थे चाहे वह विदेशी लोगों जाने पर प्रतिबंध थे, एन० एस० ए० में स्पेशल अमेंडमेंट की गयी थी या टैरोरिस्ट एक्ट में स्पेशल प्रोविजन किया गया था वह सब वापस लिए गए थे। इसी प्रकार से जो पुलिस की फंक्शनिंग एबनामल थी बिकाज आफ दी स्पेशल सिच्युएशन इन पंजाब उसको नार्मल करने के प्रबंध में किए गए। एक निहायत सीनियर आफिसर को लगा दिया गया है। आज अक्सर बात चलती है पुलिस एक्सैसीज की, पुलिस एस्ट्रास्टीज की तो इसके लिए एक स्पेशल आई जी इस बात के लिए तैनात किया गया है और गवर्नर साहब ने प्रधान मंत्री जी के इस पैकेज के अंतर्गत डिस्ट्रिक्ट लेवल पर डवलपमेंट कमेटीज कायम की है। विलिज लैवल पर उन्होंने विलिज डिफैंस कमटीज कंस्टीट्यूट करने का एलान किया है। ये वह स्टैप्स है जिससे पंजाब के लोगों को न केवल इस परिस्थिति से राहत मिली थी बल्कि इस परिस्थिति में से जूझने का मौका मिला। उनको सामान दिया गया जिससे वे स्वयं पुलिस के रहते हुए अपने गांव की, अपने इलाके की रक्षा कर सके। प्रधान मंत्री जी ने पैकेज का एनाउन्समेंट करते वक्त कहा था कि भारत सरकार की ओर से कभी भी न इससे पहले और न अब किसी संप्रदाय का नाम लेकर कोई ऐसा कदम उठाया जाता। हमारे लिए सभी नागरिक, जितने भी देशवासी हैं चाहे किसी धर्म के हों किसी जाति के हों किसी प्रान्त के हो वे सब एक बडे परिवार के सदस्य हैं। किसी के साथ किसी धर्म के नाम से किसी जाति के नाम से, किसी भाषा के नाम से अलग से बर्ताव किया जाए यह हमारी कभी नीति नहीं रही है। इसी भावना से वह किया था। सिख समुदाय के लोगों को देश भर में उसी तरह से पूर्ण आजादी के साथ जैसे दूसरे धर्मों के लोग, दूसरी भाषाओं के लोग, दूसरे प्रांतों के लोग पूर्ण आजादी के साथ रहते हैं, रहने का मौका दिया। इसमें थोड़ा फर्क पड़ गया था। वही भावना पैदा करने के लिए भारत सरकार की ओर से हर कदम उठाये जायेंगे। पंजाब में कदम उठाये भी गये हैं और उनका अच्छा असर पड़ा है। और भी फैसले इस प्रकार के लिए जायें इसके लिए विरोधी दलों के नेताओं के साथ बातचीत करने के लिए केबिनेट सब कमेटी चंडीगढ़ गयी थी। दुर्भाग्यवश कुछ दलों के नेता उस केबिनेट कमेटी के सामने नहीं आयें। अभी जनरल अरोड़ा ने अपने भाषण में कहा कि अकाली दल इज विलिंग टु प्ले देयर रोल।

सरदार जगजीत सिंह अरोड़ा : प्री कंडीशंस . . .

श्री बूटा सिंह : मैं उनसे अर्ज करूंगा कि भले काम के लिए प्री कंडीशन्स का कोई मतलब नहीं होता।

सरदार जगजीत सिंह अरोड़ा : भले काम के लिए पहले एक दूसरे पर यकीन होना चाहिए।

श्री बूटा सिंह : यकीन तभी होता है जब साथ मिलकर बैठें।

सरदार जगजीत सिंह अरोड़ा : वह यकीन आपने गवां दिया।

श्री बूटा सिंह : यकीन तभी होता है जब मिलकर बात की जाए। अनफार-चुनेटली अकाली दल के नेताओं ने जब कभी भी ऐसे मसले उत्पन्न हुए और जब कभी मौका मिला तब एजीटेशन खुद की, लड़ाई खुद की मगर जब बैठ कर मिल कर बात करने का मौका मिला तो उस वक्त टेबल की तरफ उन्होंने हमेशा पीठ की। एक नहीं, मैं अनेक उदाहरण दे सकता हूं। मैं तो सोचता था कि जनरल अरोड़ा साहब आये हैं, बहादुर आदमी हैं, बड़े हौसले वाले हैं, बड़े उदार चित्त हैं,

बुद्धिमान हैं, विद्वान हैं, ये शायद इस तरह का नेतृत्व अकाली पार्टी को प्रदान करेंगे कि कोई भी बात, खासकर राजनैतिक क्षेत्र में, किसी भी बात का समाधान तब तक नहीं हो सकता है कि जब तक आपस में बैठकर बातचीत न की जाय। मैं उनसे पुनः अनुरोध करूंगा कि वे अकाली दल के नेताओं को इस बात की प्रेरणा दें कि यदि कोई कंडीशन की बात है तो वह भी बैठकर की जा सकती है। मगर यह कन्डीशन क्या हुई कि जब तक यह बात नहीं होती, हम बात नहीं करेंगे। इसी लिए आयें, कन्डीशन लेकर आयें तो कम से कम बात तो करें। मगर दुख तो इस बात का है कि यह कन्डीशन नहीं है। आप कोई भी उदाहरण उठाकर देख लीजिये। अभी प्रो० अलादी अरूण आनन्दपुर साहब के प्रस्ताव के ऊपर चर्चा कर रहे थे ... (व्यवधान)।

SHRI ALADI ARUNA *alias* V. ARUNACHALAM : I am professing some views. But I am not a professor (*Interruptions*)

श्री बुटा सिंह : मैं यह बात दावे के साथ कह सकता हूं कि उन्होंने आनन्द पुर साहब प्रस्ताव पढ़ा भी नहीं है। लेकिन अगर पढ़ा होगा तो एक पढ़ा होगा। क्या आपको मालूम है कि कितने आनन्दपुर साहब रिजोल्यूशन्स हैं? आधे दर्जन हैं। केबिनेट के सामने कोई और आया, सरकारी अफसरों के सामने कोई आया और असेम्बली में कोई और पेश किया गया।

SHRI ALADI ARUNA *alias* V. ARUNACHALAM: My argument is that the Anandpur Resolution is quite in consonance with the letter and spirit of the Resolution passed by the Congress Party during the freedom struggle. I can prove it. Go through that: the Rsesolution of Haripura Congress, 1938. You go through the speeches of Pt. Jawaharlal Nehru. His first speech in the Constituent Assembly... (*Interruptions*) He has stated that**

**Not recorded.

SOME HON. MEMBERS: No., no. (*Interruptions*)

SHRI ALADI ARUNA *alias* V. ARUNACHALAM: He has uttered that. You go through the proceedings (*Interruptions*)

SHRI ANAND SHARMA (Himachal Pradesh) : No, no. This is mischievous. This should not be allowed. (*Interruptions*)

SHRI ALADI ARUNA *alias* V. ARUNACHALAM: You are quite ignorant of the proceedings of the Constituent Assembly debate. He has stated that if one wants, we allow... (*Interruptions*) He has stated that. Subsequently the Congress Party changed the view. That I know. (*Interruptions*) You are quite ignorant. I am sorry for your ignorance.

SHRI N. K. P. SALVE : Madam, to put Pt. Jawaharlal Nehru is the greatest sacrilege. Jawaharlal Nehru did not--I maintain, not,-I have gone through those debates very carefully --never talked of secession. The highest that he spoke was that there ought to be a State where the Sikhs should be in the majority. And this concept is entirely different from that.

SHRI BUTA SINGH: I will deal with that.

SHRI N. K. P. SALVE: Madam, two of the Anandpur Resolutions, I have seen myself, are quite at variance with each other. One was shown to me by the Prime Minister and another by Mr. Inder Kumar Gujral.

SHRI BUTA SINGH: Madam, let me just put one question to Aladi Arunaji. Is he in a position to present a copy of the so called Anandpur Resolution which is authenticated till today? There are six of them. Not one. On every occasion, at every meeting , there will be a new Anandpur Resolution.

SHRI ALADI ARUNA *alias* V. ARUNACHALAM**

THE DEPUTY CHAIRMAN : Mr. Aladi Aruna. I have not allowed your to speak. Don't record what he says. I have not allowed him. (*Interruptions*)

SHRI ANAND SHARMA : Madam, on a point of order. In 1938... (*Interruptions*)

THE DEPUTY CHAIRMAN : What he has quoted is not recorded. So you don't worry.

SHRI ANAND SHARMA: The Constitution is crystal clear. Somebody is challenging....(*Interruptions*)

SHRI ALADI ARUNA *alias* V. ARUNACHALAM **

SHRI ANAND SHARMA: You have no right to challenge. This is how he wants to restore his demolished political credibility.

SHRI YASHWANT SINHA (Bihar) : Madam...(*Interruptions*)

THE DEPUTY CHAIRMAN : Are you yielding ? I won't say anything. It is entirely up to you. (*Interruptions*) He is not yielding.

SHRI YASHWANT SINHA : One minute...(*Inter ruptions*)

SHRI BUTA SINGH : My submission is that this particular thing called the Anandpur Sahib Resolution is so confusing that even the authors do not know which is the Anandpur Sahib Resolution being talked about. What are you talking about ? (*Interruptions*)

SHRI ALADI ARUNA *alias* V. ARUNACHALAM : You accepted the interpretation as referred to the Sarkaria Commission. You accepted the interpretation of the Anandpur Sahib Resolution.

SHRI YASHWANT SINHA : I had said yesterday that the Anandpur Sahib Resolution has been mentioned in the Punjab Accord. The Government must have that document. That is the authentic document.

SHRI BUTA SINGH : One of those most confusing things about the Anandpur Sahib Resolution was mentioned by the Sarkaria Commission which had received it from the then Government of Punjab. The Sarkaria Commission itself has said about the Anandpur Sahib Resolution that it is nothing of bifurcating the countrye and short parating the country. There fore it has been rejected. What else are you asking us ? It has met its fate.

SHRI ALADI ARUNA *alias* V. ARUNACHALAM : We are speaking about the reference of the Anandpur Sahib Resolution to the Sarkaria Commission. We are not disputing the findings of the Sarkaria Commission.

SHRI CHATURANAN MISHRA (Bihar) : Why do you say that the Resolution is confusing ? Why don't you say that it is clear ?

SHRI BUTA SINGH : They don't know anything about it. That is why I am asking them that at least they should know the things about which they are pleading in this august House. They must know what the things look like. It has been rejected by the Sarkaria Commission. Today no less a person than Prof. Darshan Singh Raagi, Jathedar of Shri Akal Takht, himself has raised this issue, He says : "What is this Resolution ?" It is not in the interest of the Sikhs. What are you talking about now. You know the fate of the Anandpur Sahib Resolution. Sarkaria Com-

**Not recorded.

mission has dealt with it and it has been rejected. We have said in this House and in the country that Anandpur Sahib Resolution is nothing but a clear step for the separation of this country which will never be accepted.

Shri Aladi Aruna was saying something about the days of our independence movement. Madam, I may remind Mr. Aladi Arunaji again that the entire situation starting with the freedom movement was discussed by the Constitution makers. Everything was taken into account. All those things which had happened during those famous days, during the glorious period our independence movement and at the end of the movement had been taken into consideration. What Rashtrapita Mahatama Gandhi had said, what Pandit Nehru had said, what other leaders had said and what various other people in the country had said was taken into consideration. Who says those things were not taken into consideration ? What was the net result ? The net result is the Constitution of India. Everything has been settled. That thing was discussed in the Constituent Assembly not for just one session but for years and ultimately what was handed over to this nation, to this great country, is the Constitution of India. Therefore, there is no promise left after the Constitution of India was adoptd by the people of India. Everything has been tak n care of. As Sikhs we have full freedom. We can go to any part of the country like anybody else. This is what has been done by the founding fathers of the Constitution and this is what has been given by them to this nation. There is nothing special for a community or for a tribe in this country. Let it be settled once and for all. There should not be any doubt on that. All the questions relating to various sections of the society, the Scheduled Castes, the Scheduled Tribes, minority, majority, etc. have been taken into account and the Constitution of India is the final document. There cannot be any question beyond the Constitution of India. No question can be raised.

SHRI PARVATHANENI UPENDRA : You are amending it everyday· You have done it 64 times.

SHRI BUTA SINGH : Yes, we will do it in the interest of the people.

ठाकुर जगतपाल सिंह (मध्य प्रदेश) : जब हालात बदलते हैं तो संविधान बदलना पड़ता है।

SHRI PARVATHANENI UPENDRA : You are amending it every day. How is it a final document ?

SHRI BUTA SINGH : It is final on the basic issues· It is a final document. (*Interruptions*) Final in the sense that after the adoption of the Constitution of India, there is nothing for any section of the society to be separate or to be exclusive. India is one nation. Every Indian is equally free to enjoy freedom in any part of the country. This is the finality in the Constitution of India. If we have made amendments, we have made amendments to suit the requirements of the society. That shows our Constitution is so dynamic, so flexible that whenever the country needs, whenever the people need that there should be some adjustment, the Constitution always helps the people. But the basic thing is, let me tell Mr. Upendra—he is new to politics, at least junior to me—that the Constitution so far as the basic things are concerned, so far as the question of secularism, nation, democracy and the sovereignty of the country is concerned, that has been finally decided. There cannot be any change on these basic things. Therefore, it is useless, and I should say it amounts to instigating the feelings of the people if somebody still continues to harp on those things which were

[Shri Buta Singh]

said during those days. These things have been taken into account. They have been finally decided, and the outcome is the Constitution of India. Let it be very clear.

Now, Madam, coming to the other aspects of Punjab, I was saying that the President's Rule, in addition to fighting the most serious menace of terrorism, has also, keeping with the traditions of Punjab, the development-oriented people of Punjab, the progressive people of Punjab, maintained the tempo of development in Punjab. If I were to enlighten the hon. House about some of the aspects of the achievements of Punjab in economic, agricultural and social fields, I may be permitted to just read two paragraphs.

Madam, during the last two years, Punjab has progressed considerably. The august House will kindly appreciate that the Punjab growth rate came down to 3 percent in 1987 from 10 per cent in 1981. It is again going up and expected to be 8 per cent shortly; specially agriculture, horticulture, animal husbandry and poultry sectors have made more than the progress that was targeted for these various sectors. Paddy, rice, wheat, oilseeds, cotton, sugarcane, fruits, vegetables, milk, poultry, etc. are reaching the substantial production figures. During the disastrous drought year, Punjab was the only State in the country which kept its target and gave 3.5 million tonnes of rice to the national pool. At this very moment, Punjab is in the process of harvesting an all-time record of well over 12 million tonnes of wheat. It has exceeded the target fixed for it for oilseeds production by Technological Mission. The sugarcane and cotton productions are increasing at an encouraging rate and their quality is now being accepted as one of the best. It has given 885 MW power to its grid. Rs. 550 crores have been invested during this period for industry. 67 new units have come up in the industrial sector, 37 of them have already been commissioned. I should mention that in the small-scale industrial sector, 29,951 small-scale units have been established with a total investment of Rs. 235.22 crores. In a nutshell if I were to give a list, it is a very, very commendable record of development, specially under the shadow of the gun when the people are being gunned down everyday, it is how the people of Punjab have responded. The most unique feature of the Punjab situation is that in the last five years, the terrorists, though they are killing innocent people, have not been able to create one single incident of communal riots in Punjab.

पंजाब के लोग हिंदू, मुसलमान, ईसाई, हरिजन जितने भी हैं एक परिवार के सदस्यों की तरह खड़े होकर आतंकवाद का मुकाबला कर रहे हैं । आज तक एक भी वहां साम्प्रदायिक दंगा नहीं हुआ, यह बात सबसे ज्यादा प्रशंसनीय है पंजाब के लोगों के बारे में और इसी के लिए प्रधान मंत्री ने सभी विपक्ष के नेताओं के साथ आवाहन किया था कि यह एक राष्ट्र की समस्या है उसमें सबको मिलकर राष्ट्रीय स्तर पर इसका समाधान ढूंढना चाहिए और जैसा कि सदन के सामने पहले भी कहा जा चुका है चिदम्बरम जी ने कहा था कि हमारे मन में श्री राजीव गांधी और लोंगोवाल के एकार्ड का एक ऐसा रास्ता है जिसके अंतर्गत, जिसके फ्रेमवर्क में हम पंजाब की समस्या का हल निकाल सकते हैं । जनता दल के नेता यहां पर बैठे हुए हैं । उनकी एक ही सरकार हरियाणा में है । मैं उनसे अनुरोध करूंगा कि चूंकि उनके बड़े नेता मानते हैं कि राजीव गांधी और लोंगोवाल एकार्ड के नीचे ही पंजाब की समस्या का समाधान होना चाहिए । राजीव गांधी और लोंगोवाल एकार्ड के ऊपर किस तरह से बात हो सकती है, बैठकर उसमें एडजस्टमेंट हो सकता है, बातचीत की जा सकती है, समाधान हो सकता है कैसे उसमें आगे बढ़ा जाये

इसके लिए आप अपने मुख्य मंत्री को प्रेरणा दे सकते हैं। मुख्य मंत्री ने पब्लिकली उस एकार्ड को डिनाउंस किया और यह कह कर डिनाउंस किया.... **(व्यवधान)** आप तो जनता दल में नहीं हैं .... **(व्यवधान)**

सरदार जगजीत सिंह अरोड़ा : यह जो एकार्ड है इसको रिजेक्ट तो भजन लाल ने किया था.... **(व्यवधान)**

श्री बूटा सिंह : बिल्कुल सही कहा है आपने। मान्यवर श्री देवीलाल कहते हैं कि एकार्ड में हम पार्टी नहीं थे। श्रीमन, यह क्यों भूलते हैं कि हरियाणा असेम्बली और पंजाब असेम्बली में इस एकार्ड के ऊपर बाकायदा बहस करके अपनी मोहर लगायी थी। अब यह इत्तिफाक की बात है कि आज हरियाणा असेम्बली में बहुमत जनता दल का है लेकिन इसके माने ये थोड़ी होते हैं कि इस सदन का पास किया हुआ फैसला किसी भी दूसरे दल के लोग जब सत्ता में आ जायें तो सदन के उस फैसले को चुनौती दे दें... **(व्यवधान)** सदन का फैसला सर्वोपरि होता है। वह देश के लिए होता है... **(व्यवधान)** वे नहर की बात कर रहे हैं कि नहर सूरज चढ़ने के पहले आ जानी चाहिए। वह नहर कहां से आ जायेगी। वह नहर एकार्ड से निकलती है, एकार्ड से पैदा होती है, यदि एकार्ड ही नहीं मानते हैं तो नहर कैसे मिल सकती है इतनी जल्दी। मेरा उनसे अनुरोध है कि यदि वे सचमुच पंजाब और हरियाणा की समस्याओं को सिरियसली हल करना चाहते हैं तो हमने जैसे पहले भी कहा था, आज भी कहते हैं कि इस एकार्ड के अंतर्गत बैठकर बातचीत की जा सकती है और एकार्ड के अंतर्गत ही इसका समाधान हो सकता है। मैं पूर्ण विश्वास करता हूं कि विरोधी पक्ष के नेता इस राष्ट्र की समस्या को राष्ट्रीय स्तर पर ही देखेंगे और विशेषकर जो रिलीजियस फंडामेंटलिज्म हैं जो कम्यूनल फंडामेंटलिज्म हैं जो देश का विभाजन करने के लिए बंदूक लेकर मासूम लोगों की हत्याएं कर रहे हैं उनके खिलाफ सम्मिलित तौर पर देश भर में और विशेषकर पंजाब भर में मोर्चा निकालने की जरुरत है लोगों को मोबिलाइज करने की जरुरत है ताकि हम देश की शत्रु शक्तियों को खत्म करके अपनी धरती से उखाड़कर बाहर फेंक सकें। इन्हीं शब्दों के साथ मैं सदन से प्रार्थना करुंगा कि इस प्रस्ताव को सर्व सम्मति के साथ पास किया जाये।

THE DEPUTY CHAIRMAN : I shall now put the amendment moved by Shri Satya Prakash Malaviya to vote.

श्री सत्य प्रकाश मालवीय : मैं इस पर बोलूंगा। आपने कल मुझसे कहा था।

मैं पंजाब में राष्ट्रपति शासन एक मिनट के लिए भी रहे इसका विरोध करता हूं क्योंकि जो जनप्रिय सरकार है उसका कोई विकल्प नहीं है। दो साल हो गये पंजाब में राष्ट्रपति शासन हुए और संविधान में संशोधन करना पड़ा और इसके लिए यहां पर आज यह प्रस्ताव लाया गया है कि 9 महीने के लिए यानी 11 नवम्बर 1989 तक फिर पंजाब में राष्ट्रपति शासन रहे। मैंने यह संशोधन रखा है कि पंजाब में जो राष्ट्रपति शासन है यह 11 अगस्त 1989 तक रहे। यह संशोधन मैंने इसलिए रखा है कि इस साल आजादी की 20वीं वर्षगांठ मनायी जा रही है। आजादी की वर्षगांठ 14 अगस्त 1989 को समाप्त हो जायेगी इसलिए मैं यह चाहता हूं कि इसके पहले पंजाब में चुनाव हो जाने चाहिए जिसमें कि... **(व्यवधान)**

श्री सतपाल मित्तल (नाम निर्देशित) : आपको क्या पता है कि पंजाब में क्या हो रहा है। आप इलेक्शन की बात कर रहे हैं.... **(व्यवधान)**

श्री सत्य प्रकाश मालवीय : मैंने सरकारी प्रस्ताव में केवल एक बहुत छोटा सा मासूम संशोधन रखा है कि छह मास के स्थान पर तीन मास कर दिया जाए और वह इसलिए कि 15 अगस्त 1989 को जब अगली आजादी का दिन आए, तो वहां पर जनता द्वारा चुना

[श्री सत्य प्रकाश मालवीय]

हुआ मुख्य मंत्री ही चंडीगढ़ में राष्ट्रीय झंडा फहराये।

मैं समझता हूं कि मेरा जो प्रस्ताव है, संकल्प संशोधन है, वह इतना मालम है कि उसे गृह मंत्री जी और सदन को स्वीकार करना चाहिए।

इसी के साथ मेरी यह भी मांग है कि तीन माह के अंदर कर्नाटक में भी चुनाव करवाने चाहिएं।

दूसरा, हरियाणा के मुख्य मंत्री की यहां पर बात की गई। परसों हरियाणा के मुख्य मंत्री अमृतसर में थे। सरदार गुरचरन सिंह टोहरा से मिलना चाहते थे। वहां के कलक्टर से इसकी उन्होंने अनुमति मांगी। रयाणा के मुख्य मंत्री को, जो जनता के चुने हुए मंत्री हैं, उनको आप सरदार गुरचरन सिंह टोहरा से मिलने नहीं देते हैं, तो कैसे आप फिर पंजाब की समस्या को हल करेंगे? जरा उनको मिलने दीजिए, टोहरा जी को समझाने दीजिए।

हो सकता है कि टोहरा जी समझ जाएं।

इसलिए मैं अपनी बात करता हूं। कृपया मेरे संशोधन को आप स्वीकार करिए और छह मास की जगह तीन मास

THE DEPUTY CHAIRMAN : I shall put the amendment moved by Shri Malaviya to vote. The ques-is

> That in the said Resolution in the last line, *for* the words "six months'" *substitute* the words "three months".

The motion was negatived.

THE DEPUTY CHAIRMAN : I shall now put the Statutory Resolution to vote. The question is :

> That this House approves the continuance in force of the Proclamation issued by the President on the 11th May, 1987, under article 356 of the Constitution in relation to the State of Punjab for a further period of six months, with effect from the 11th May, 1989.

The motion was adopted.

THE DEPUTY CHAIRMAN : We have got 17 special mentions, and then Railways Bill and Appropriation Bill. If the House agrees, we will dispense with the lunch hour, not the lunch.

SOME HON. MEMBERS : No, we can have lunch break.

THE DEPUTY CHAIRMAN : The House wants to have lunch break. So, we adjourn for lunch till 2.30.

> The House then adjourned for lunch at twenty-eight minutes past one of the clock.

The House reassembled after lunch at thirty-two minutes past two of the clock, **The Vice-Chairman (Shri H. Hanumanthappa),** in the Chair.

SPECIAL MENTIONS

Central Assistance for Development of Calcutta

SHRI SUKOMAL SEN (West Bengal); Mr. Vice-Chairman, Sir, I am thankful to the Chairman for allowing me to make this Special Mention.

I would like to point out that Calcutta, the city which was the Capital of India till 1911, will be celebrating its tricentenary of its birth in three months' time. It is most unfortunate that the Government of India is paying attention only to the city of Delhi for its allround development but it is